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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 949/97

DATE OF ORDER : 24-07-1997.

Between :-

1. D.Lakshminarayana
2. Y.V.Rama Raju
3. P.Shankara Rao
4. N.Seetaramulu
5. C.K.M.Prasad
6. T.Rama Rao

... Applicants

And

1. The Chairman,
Telecom Commission,
New Delhi.
2. The Chief General Manager,
Telecom, AP Circle, Hyderabad.
3. The Chief General Manager,
Maintenance Southern Region,
Chennai, Tamil Nadu.

... Respondents

* * *

Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

* * *

CORAM:

THE HON'BLE SHRI H.RAJENDRA .PRASAD : MEMBER (A) *9/1/97*

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Shri K.Lakshmi Narasimha, counsel for the applicants and Shri V.Rajeshwar Rao, learned standing counsel for the Respondents.

2. Shri V.Rajeshwar Rao, standing counsel for the respondents opposes the reliefs prayed for by the applicants on the grounds that—

- (a) the applicants are relying on an old judgement in OAs filed during 1992 ^{and} disposed of in January, '96;
- (b) the applicants had not made any individual representations to the department thereby denying the respondents to look into their claims;
- (c) the claims of the applicant's date back to 1992.

He urged that the OA, therefore, may not be admitted at all.

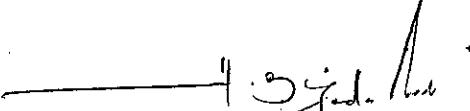
3. Shri K.Lakshmi Narasimha mentions that the entire position regarding the claims of the applicants stands duly settled with the disposal of earlier OAs and subsequent dismissal of the SLP, filed by applicants, on 23-10-96, by the Hon'ble Supreme Court.

4. The facts and circumstances relating to the present applicants being similar to the applicants in earlier cases (OA 178, 196, 359, 360 of 1992), the Directions issued therein shall ^{be} fully applicable to the applicants as well. It is, therefore, directed that the respondents may initiate necessary action to step-up the pay of the applicants as was done in CGM, AP Telecom Circle Memo No. TA/LC/5-32/92-III dt. 6/7-11-96 and also to grant all consequential benefits as was ordered in the above cases.

4. The action in this regard shall be completed in 90 days from

the date of receipt of a copy of this order. Failure to abide
by this date shall carry with it an obligation ^{for payment} of interest at the
rate of 12% from ^{the} 91st day after the above date.

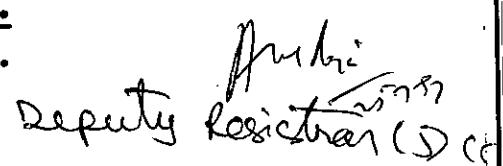
5. Thus the O.A. is disposed of. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)

Dated: 24th July, 1997.

Dictated in Open Court.

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Deputy Registrar (S) C

O.A. 949/97.

To

1. The Chairman, Telecom Commission,
New Delhi-
2. The Chief General Manager,
Telecom, A.P.Circle, Hyderabad.
3. The Chief General Manager,
Maintenance Southern Region,
Chennai, Tamil Nadu.
4. One copy to Mr.K.L.Narasimha, Advocate, CAT.Hyd.
5. One copy to Mr. V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One spare copy.
7. One copy to HHRP.M(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

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~~RE/28~~ T COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 24- 7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

949(97)

T.A.No.

(w.p.)

Admitted and Interim directions
Issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
DEPT/DESPATCH

31 JUL 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH

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